

By E-Mail/Speed Post/Special Messenger.

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/** \_\_\_\_\_ **/A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Hailakandi

Dated Guwahati, the \_\_\_\_\_ June, 2022

Sub:- **Permission to avail HTC.**

Ref:- Your letter No. JHD/V/2022/14/2079 dated 30.05.2022

Sir,

With reference to the above, I am directed to inform you that Shri Anurup Bordoloi, Munsiff No.1-cum-Judicial Magistrate First Class, Hailakandi has been granted permission to avail Home Travel Concession (HTC) for the current block period of 2022-2023 for the journey to his home town Guwahati (subject to granting leave by the District & Sessions Judge, Hailakandi), by the shortest possible route, as per existing Rules.

Smti Bordoloi may be informed accordingly.

Yours faithfully,

*Self*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/3856-3859 /A dated 03/6/22**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Anurup Bordoloi, Munsiff No.1-cum-Judicial Magistrate First Class, Hailakandi for information with reference to his letter No. MH(I)/2022/252 dated 30.05.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

*Self*

**REGISTRAR (VIGILANCE)**